

**Central Administrative Tribunal
Principal Bench, New Delhi**

CP No.197/2016
in
OA No.2874/2013

New Delhi this the 3nd day of January, 2018

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Ms. Praveen Mahajan, Member (A)**

1. Shri Satyapal Singh
S/o late Shri Mahavir Singh
R/o 3/116, Shakti Vihar
East Dayalpur, Delhi – 110 094. Petitioner

(By Advocate:Shri Naresh Kaushik)

Versus

Union of India & Ors. through

1. Shri Alok Kumar Verma
Commissioner of Police
Headquarters, I.P.Estate
GNCT, New Delhi.

2. Shri Rajiv Mahrishi
Union Home Secretary
Ministry of Home Affairs
North Block, New Delhi.

3. Shri K.K.Sharma
Chief Secretary
GNCT, New Delhi. Respondents

(By Advocate:Shri Amit Anand
Shri R.N.Singh with Shri Vaibhav Pratap
Singh for R-2)

ORDER (ORAL)

By Hon'ble Mr. Justice Permod Kohli,

Vide judgment dated 11.12.2015, passed in OA No.2874/2013 following directions were issued :-

"19. Therefore, the OA is allowed, as had been directed by the Coordinate Bench also on 18.04.2011 in the case of Inspector (Programmer). We direct the Respondent No.1, Ministry of Home Affairs and Respondents No.2 & 3, to notify the RRs for the posts of ACP (SRO) by sticking to their words, as per the counter reply filed, that the two posts of ACP (SRO) are still alive, and have not been yet abolished, and take suitable follow up action as far as the case of the applicant is concerned for the purpose of his promotion against one of those posts within a period of three months from the date of receipt of a certified copy of this order. However, this shall be no order as to costs."

2. Respondents have filed compliance affidavit. It is stated that the RRs for the post of ACP (SRO) have been notified and DPC has been constituted for consideration of the applicant for the said post and the applicant stand promoted as ACP (SRO) vide order dated 29.11.2017. A copy of the order has also been annexed with the compliance affidavit.

3. Shri Naresh Kaushik, learned counsel appearing for the petitioner, however submits that judgment is not fully complied with. According to him, the applicant is entitled to promotion from the date he became eligible.

4. From the perusal of the directions and the compliance affidavit, we are satisfied that the direction of this Tribunal has been complied with. Contempt Proceedings are accordingly dropped. If the applicant has any grievance, he is at liberty to avail remedial measures in accordance with law.

(Praveen Mahajan)
Member (A)

(Justice Permod Kohli)
Chairman

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